

Gramin Seva in Delhi

†2981. SHRI PARVEZ HASHMI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the steps being taken by Government to control the large number of 'Gramin Seva' vehicles plying in Okhla area due to which there is always a traffic jam in that area;

(b) whether a limit has been set for use of these vehicles like petrol and diesel vehicles;

(c) the details of provisions to check the 'Gramin Seva' vehicles being operated illegally; and

(d) whether plying of these vehicles, which are in poor condition and are still being used putting the lives of passengers in danger could be stopped and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Transport Department, Government of National Capital Territory (NCT) of Delhi has issued permit to 6153 Gramin Seva vehicles to ply on 166 routes in Delhi during 2010. Thereafter, no permit is being issued by the Transport Department, Government of NCT of Delhi.

(c) and (d) Delhi Traffic Police and Enforcement Department of Transport Department, Government of NCT of Delhi are taking appropriate action against those 'Gramin Seva' vehicles which are not following the provisions of Motor Vehicle Act, 1988 and Rules framed there under. During 01.01.2016 to 15.11.2016, 110 motor vehicles have been challaned in which 37 vehicles are 'Gramin Seva'. Notice has been stamped on 61 vehicles under Section 133 of the Motor Vehicle Act and 10 vehicles have been removed by crane to clear the traffic.

Funds for Uttar Pradesh under CRF

2982. SHRI SURENDRA SINGH NAGAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number and details of road development works that have been approved from the Central Road Fund (CRF) in Uttar Pradesh during 2015-16 and 2016-17;

(b) the funds approved by the Central Government for undertaking those works;

(c) whether a minimum of 1000 crore is requested by the State Government during this financial year; and

† Original notice of the question was received in Hindi.

(d) whether Government proposes to approve and release the same and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) In the State of Uttar Pradesh, 38 road works with a length of 718 km amounting to ₹ 1264.17 crore and 40 nos of road works with a length of 851 km amounting to ₹ 1630.9 crore have been sanctioned under Central Road Fund (CRF) during 2015-16 and 2016-17 respectively.

(c) and (d) State Government has requested this Ministry for release of 1000 crore during this financial year. As per Central Road Fund (CRF) Rules, 2014, funds are released to the State Government against accrual and after submission of Utilization Certificates by the concerned State Government Accrual under CRF for the Uttar Pradesh during the financial year 2016-17 is ₹ 618.27 crore, against which release of ₹ 219.71 crore (including advance release of one third of accrual) has been made based upon Utilization Certificates furnished by State Government. State Government is required to submit the Utilization Certificates for the further release of balance funds against accrual.

Delhi-Katra Expressway

2983. SHRI SHAMSHER SINGH MANHAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether an expressway is being constructed from Delhi to Katra, Vaishnodevi; and

(b) if so, how much amount has been earmarked during the current year and by when the work on the said project would be started?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Proposals for preparation of project report for Delhi to Katra Expressway have already been received. It is pre-mature to indicate anticipated commencement till finalisation of the feasibility report and investment decision.

Making public transport disabled friendly

2984. DR. K. V. P. RAMACHANDRA RAO:

SHRI MOHD. ALI KHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has received any representations to make public transport disabled friendly;